

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

**Contempt Petition No. 6(ND)/2017
In CP No. 127(ND) 13**

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
11.01.2018**

NAME OF THE COMPANY: CPI India Real Estate Ventures Ltd. Vs. M/s
Perpetual Infracon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Counsel for the Petitioner

For the Respondent (s) : Counsel for the Respondent

ORDER

An application CA No. 10/2018 has been filed by the Decree Holder praying for release of the three post dated cheques amounting to Rs.15 crores which were entrusted to the Bench Officer. Notice of the same is accepted by the Ld. Counsel for the Judgment Debtor. He has no objection to the same. The cheques be released by the Bench Officer to the Decree Holder through counsel, under acknowledgement of receipt, under acknowledgement of receipt.

CAs disposed off.

-S-d-1

**(Deepa Krishan)
Member (T)**

-S-d-1

**(Ina Malhotra)
Member (J)**